

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2177

ANSWERED ON:14.12.2004

ACTIVITIES OF TERRORISTS

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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether several anti-national elements are trying to pose off threat to the internal security of the country;
- (b) if so, whether the Union Government proposes to evolve a long term policy to tackle terrorism;
- (c) if so, the details thereof;
- (d) the names and number of terrorist outfits active in the country, at present, State-wise;
- (e) whether the Government have also consulted neighbouring countries in this regard;
- (f) if so, the details and the response received thereon; and
- (g) the steps taken by the Government to check the activities of such terrorist outfits?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a): The major concerns of the current internal security scenario in the country centre around terrorism in J&K, subversive activities of militant groups in the North-East and violence perpetrated by the naxalite groups in some States.

(b)&(c): The Central Government has adopted a strategy to counter terrorism which gives primacy to dialogue, democratic processes and the rule of law. The approach is to deal with the menace of terrorism in a holistic manner on political, development and security fronts. Action is taken against the banned terrorist organizations wherever called for as per law.

(d): The names of banned terrorist outfits are annexed.

(e)&(f): Joint Working Groups have been set up to discuss security related matters of mutual concern with neighbouring countries like Nepal, Bangladesh and Myanmar for combating trans border crimes and terrorism. Besides, bilateral mechanisms such as Home Secretary level talks on counter terrorism and drug trafficking are also in place with neighbouring countries.

(g): The Central Government has taken various steps such as strengthening of border management to check infiltration, gearing up of intelligence machinery, providing improved technology, weaponry and equipment for security forces, action as per law against terrorist outfits and bilateral and multilateral cooperation to counter the activities of such terrorist outfits.

**ANNEXURE**

LIST CONTAINING NAME OF ORGANISATIONS DECLARED AS TERRORIST ORGANISATIONS UNDER THE UNLAWFUL ACTIVITIES (PREVENTION) ACT, 1967 AS AMENDED BY THE UNLAWFUL ACTIVITIES (PREVENTION) AMENDMENT ORDINANCE, 2004.

1. BABBAR KHALSA INTERNATIONAL.
2. KHALISTAN COMMANDO FORCE.
3. KHALISTAN ZINDABAD FORCE.
4. INTERNATIONAL SIKH YOUTH FEDERATION.
5. LASHKAR-E-TAIBA/PASBAN-E-AHLE HADIS.
6. JAISH-E-MOHMMED/TAHRIK-E-FURQAN.

7 HARKAT-UL-MUJAHIDEEN/HARKAT-UL-ANSAR/HARKAT-UL-JEHAD-E-ISLAMI.

8. HIZB-UL-MUJAHIDEEN/HIZB-UL-MUJAHIDEEN PIR PANJAL REGIMENT.

9. AL-UMAR-MUJAHIDEEN.

10. JAMMU AND KASHMIR ISLAMIC FRONT.

11. UNITED LIBERATION FRONT OF ASSAM (ULFA).

12. NATIONAL DEMOCRATIC FRONT OF BODOLAND (NDFB).

13. PEOPLES'S LIBERATION ARMY (PLA).

14. UNITED NATIONAL LIBERATION FRONT (UNLF).

15. PEOPLE'S REVOLUTIONARY PARTY OF KNGLEIPAK (PREPAK).

16. KANLEIPAK COMMUNIST PARTY (KCP).

17. KANLEI YAOL KANBA LUP (KYKL).

18. MANIPUR PEOPLE'S LIBERATION FRONT (MPLF).

19. ALL TRIPURA TIGER FORCE.

20. NATIONAL LIBNERATION FRONT OF TRIPURA.

21. LIBERATION TIGER OF TAMIL EELAM (LTTE).

22. STUDENTS ISLAMIC MOVEMENT OF INDIA.

23. DEENDAR ANJUMAN.

24. COMMUNIST PARTY OF INDIA (MARXIST-LENINIST)-PEOPLE'S WAR, ALL ITS FORMATIONS AND FRONT ORGANISATIONS.

25. MAOIST COMMUNIST CENTRE (MCC), ALL ITS FORMATIONS AND FRONT ORGANISATIONS.

26. AL BADR.

27. JAMIAT-UL-MUJAHIDEEN.

28. AL-QUAIDA.

29. DUKHTARAN-E-MILLAT (DEM).

30. TAMIL NADU LIBERATION ARMY (TNLA).

31. TAMIL NATIONAL RETRIEVAL TROOPS (TNRT).

32. AKHIL BHARAT NEPALI EKTA SAMAJ (ABNES).